

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1115 of 2020

IN THE MATTER OF:

Talha Yunus Sareshwala

...Appellant

Versus

Parsoli Motor Works Pvt. Ltd. & Ors.

...Respondents

Present:-

For Appellant: Ms. Heena George and Ms. Purti Gupta, Advocates.

For Respondent: Mr. Aditya Vikram Singh, Advocate (Caveator) for Respondent No. 2.

ORDER
(Virtual Mode)

23.12.2020 Heard learned counsel for the Appellant.

Mr. Aditya Vikram Singh, Advocate appears on Caveat for Respondent No. 2. He objects to the Appeal and claims that it should not be admitted.

We have seen the Impugned Order. Application under Section 7 of the Insolvency and Bankruptcy Code, 2016 has been admitted. There are issues which need to be looked into.

Issue notice.

Learned counsel for Respondent No. 2 waves service of formal notice. Learned counsel for Appellant to serve copy of the Paper Book of Appeal to the learned counsel for the Respondent No. 2.

Requisites along with process fee may be deposited within a week. Service on Respondent Nos. 1 and 3 may be completed.

Respondents to file Reply Affidavit within two weeks.

Cont.....

List the Appeal 'For Admission (After Notice)' hearing on **21st January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

R N/md/